

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 08  
(IB)-16(PB)/2017

**IN THE MATTER OF:**

Anil Mahindroo & Anr  
Vs

... Applicant/Petitioner

Earth Iconoic Infrastructures Pvt ltd

... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016, Liq.**

**Order delivered on 18.01.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator : Mr Rakesh Kumar, Ms Preeti Kashyap, Advs

**ORDER**

**IA-112(PB)/2021**

On the application seeking exclusion of lockdown period from 23.03.2020 to 31.10.2020, this prayer is allowed to the extent of period from 23.03.2020 to 31.08.2020 on the ground in Delhi and in nearby vicinity lockdown period continued only up to 31.08.2020, accordingly this application is hereby disposed of.

Sdl-

(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT

Sdl-

(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)